315 Custome, Gold (Control) AUGUST 1, 1873 Party between prices 316 and Contral Exicises etc. Bill . .

[Prof. Madhu Dandavate]

have said. I want to point out to you that when I asked you to make my submission

MR. DEPUTY-SPEAKER: You are repeating the same thing. (Interruptions).

PROF. MADHU DANDAVATE: Why are you so allergic? I am following the procedure. With your permission....

MR. DEPUTY-SPEAKER: Let me point out that, according to the rule, any tedious repetition is not allowed. You are repeating the same thing.

PROF. MADHU DANDAVATE: I am not repeating. I am making a further point that after your statement, I want to make a further comment that Shri Limaye was very clear in his mind when he got up to say that "Sir, if Shri Naık continuesit is already 5-30-I will have no opportunity to make my statement here." He said that After that you said that 'you may take a few minutes before the next item is taken up' That means you are prepared to permit Shri Madhu Limaye to make a statement even beyond 5-30 and therefore, you should permit him. (Interruptions).

DEPUTY-SPEAKER: MR. Order please Prof. Dandavate, hear me coolly and calmly. I said: this will not deprive you of this opportunity; your apprehension is unwarranted. I did say that. But, I never said that that will be done within the 5-30 limit. But, what I have in mind is that even if you cannot complete today, this discussion will continue tomorrow and Shri Madhu Limaye will have his full opportunity tomorrow. That is all I say. No rulling on this.

Now. I decide that the House takes up the half-an-hour discussion.

SHRI MADHU LIMAYE: Now, I am on a point of order, (Interruptions).

of manufactured articles and agricultural products (HAH Disc.)

PROF. MADHU DANDAVATE: You please check up the record of what he said here before you take up the Half-An-Hour discussion. 17.55 hrs.

HALF-AN-HOUR DISCUSSION

PRINCIPLES OF PARITY BETWEEN THE PRICES OF MANUFACTURED ARTICLES AND AGRICULTURAL PRODUCTS

DEPUTY-SPEAKER: MR. Now. we shall take up the half-an-hour discussion.

वी मव लिमने (बांका) : मेरा व्यवस्था का प्रश्न है। ग्रापका यह निर्णय रहा कि इस विधेयक पर जो चर्चा है अह कज तक के लिए टाल दी गई है। झापका यह भी निर्णय रहा कि मुझ स्पम्टीकरण का धावने ग्रधिकार दिया है वह भपग्टीकरण भी में कल कर 🕌 । ग्रब में केवल इतनाही कहनाउ कि चण्ति-हनन उन्ही लोगो का ठब्ताहै जिन के पास चरित होता है। इतना कट कर मैं आध घटे की बहम पर जा रहा ह (इंटरण्डांजे) चरित्र होना चाहिए पहन । होन सा चरित्र है इन लोगां के पास जिसका त्नन हो सत्ता a ?

SHRI BHAGWAT JHA AZAD There is nothing be-(Bhagalpur): fore the House until the half-an-hour discussion starts, and, therefore, there can b' no point of order on this.

MR. DEPUTY-SPEAKER A point of order can be raised between the conclusion of one subject and before taking up another subject The hon. Member wants to raise a point of order, and let me listen to his point of order.

SHRI BHAGWAT JHA AZAD: All right, but there is no point of order.

MR. **DEPUTY-SPEAKER:** Now, the half-an-hour discussion.

SHRI BHAGWAT JHA AZAD: It is already five minutes, to six O' clock.

317 Parity between prices SRAVANA 19, 1895 (SAKA) of manufactured 318 articles and agricultural Products (HAH Disc)

PROF. MADHU DANDAVATE (Rajapur): They are determined to obstruct everything that Shri Madhu Limaye says. They have an allergy for Shri Madhu Limaye. Sir, you must control the House.

MR. DEPUTY-SPEAKER: Order, please. Let Shri Madhu Limaye continue with his half-an-hour discussion.

भी हुक्स भाव कछवाय: (युरेवा): मेरा व्यवस्था का प्रश्न है। छः वजने में तीन मिनट वाकी हैं। क्या ग्राप तीन मिनट में इसको खत्म करने जा रहे हैं।

श्री फलचन्द वर्मा (उज्जैन) : साढ़े पांच बजे ग्राघे घंटेकी चर्चा जुरू होनी चाहिए थी। ग्रव तीन मिनट बाकी रह गये हैं। ग्राप इसके लिए ग्राधा घंटा देंने या नहीं देंगे ?

18 hrs.

MR. DEPUTY-SPEAKER: I want to tell this to Shri Phool Chand Verma and also Shri Hukam Chand Kachwai. Shri Kachwai is an old Member of this House and he has been here for two or three terms and he should know this. But sometimes people forget and they need to be reminded. I shall remind him of this. Shri Phool Chand Verma is a new member, and perhaps he is here for the first time. When we take up the half-an-hour discussion, it means that-from the time that we take it up, it is half an hour. Will he kindly bear this in mind in the future?

श्वी मधु लिसये : उपाध्यक्ष महोदय. कृषि के दामों ग्रीर कारखानों में जो चीजें जमती हैं , उन के दामों में जो संतुलन का ग्रभाव है , जिस के कारण हिन्दुस्तान के कास्तकार का शोषण होता है , उसके बारे में यह ग्राघे घंटे की बहम उठाना चाहता हूं।

मंत्री महोदय को जो प्रक्ष्म मैंने भेजा था, उस में मैं ने पूछा था कि क्या यह वात सत्य नहीं है फि श्रीद्योगिक माल पैदा करने वाले

articles and agricultural Products (HAH Disc.) जो पश्चिमी यूरोप के देश हैं, या जापान जैसे देश हैं उन के दामों में झीर जों कच्चा माल

देश हैं उन के दामों में झौर जों कच्चा माल पैदा करने वाले देश हैं, उन को जो दाम मिलते हैं उन में विश्म रिश्ता है । (व्यदधान)

1801 hrs.

[Shri Sezhiyan in the Chair]

क्या यह हल्ला चलता रहेगा ? (भ्यवधान) अगर प्राप व्यवस्था प्रस्थापित नहीं करेंगे तो मैं बोलना नहीं चाहता। (भ्यवधान) ये इल्ल्ला क्यों कर रहे हैं ? (भ्यवधान) इस से पता जलता है कि इत्ति दामों के बारे में इन को कितनी दिलचस्पी है। य तो किसानों के शोषक हैं। ये क्या दिलचस्बी लेंगे ?

मैं ने मंत्री महोदय से पूछा था कि क्या यह बात सत्य नहीं है कि औद्योगिक माल पैदा करने वाले डेशों ग्रौर कच्चा माल पैदा करने वाले देशों के व्यापारिक रिश्ते ऐसे हैं कि कच्चा माल **पै**दा करने वाले देशों का निरन्तर शोषण होता रहा है। उसी तरह हमारे देश में भी कार-खानों में जो चीजें बनती हैं, उन के दाम भी निरन्तर बढते चले जा रहे हैं और उसमें मौसम के अनुसार कोई परिवर्तन नहीं होता है। लेकिन किसान जिन चिजों को पैदा करता है. मौसम के अनुसार उन के दाम बदलले रहते हैं। जैसे, म्राप धान-चावल-का उदाहरण लोजिए । जब नवम्बर, दिसम्बर, जनबरी में नया चावल ग्रा जाता है और किसान बेचने लगता है, तो दाम गिरने लगते हैं --दामों का पष्टयंत्र एंमा रहता है कि अकसर ऐमा होता है कि ; ग्राप लगातार कई सालों के स्रांकडे देख सकते हैं---ग्रीर जब किसानों के हाथ से माल व्या-पारियों, सेठों, के हाथ में चला जाता है, तो दाम तेजी से बढने लगते हैं।

एक तो मैं मंत्री महोदय से यह जानना चाहता हूं कि सीजनल फुलक्चुएशन, मौसमौ परिवर्तन, के कारण जो कास्तकार सारा जाता है, उस को संरक्षण देने के लिए वह पांचवी पंच वर्षीय योजना में झौर चालू योजामा में कौम सा इलाज करने जा रहे हैं। मैं जानना चाहना

319 Parity between prices of AUGUST 1, 1978 manufactured articles and 320 agricultural products (HAH Disc.)

[श्री मधु लिमये]

हू कि महाराष्ट्र आदि कुछ जगहो मे रुई खरीदने का काम सहयोगी समितियो की मार्फत सरकारी क्षत्न मे होता है। इस लिए रुई के दामो मे मौसम के अनुसार जो उतार चढाव होता है उस से किसानो को ज्यादा ठोकर नही लगती है। लेकिन यदि हम पूरे देश की बात ले ले, तो जितना कच्चा माल पैदा होता है, जो व्यापारिक फम रे पैदा होने। हे, बाहे वह तम्बाकू हो, या कैस्टर सीड धौर मूगफली हो या फिर चावल या गेंहू हो उन सब के दाम मासम के अनुसार गिर जाने है। मत्री महोदय पहले इस बात का खुनासा करे कि मोममी-उतार चढाव से समूचे देश के काश्तकारो को बचाने के लिए यह रुगा कर रहे है।

सरकार न अभी कहा ते कि वह गेह की खराद सरकारी क्षत्न में करेगी ग्रीर उसके थोक व्यापार को स्नपने हाथ म लेगी। सरकार दारा इस का शम 76 रुपये प्रति-क्विटन तह निर्धारित किया गया है। हवाला एग्रीकल्चरल प्राइसिज कमीशन का दिया जाता है, लेकिन मती महोदय ग्रच्छी तरह जानते है कि एग्री-कल्चरल प्राइसिज कमीशन ने जो दाम निर्धारित किये वे दाम स्पाट प्राइस के रूप मे थ, यागी उसके नीचे गेह का दाम न जाय । कमी शत ही यह इच्छा थी कि ग्रगर दाम उस से नीचे जाय, तो सरकार का फूड कारपोरेणन स्वय मडी मे जाकर खरीदन का काम शुरू करे, ताकि दाम उसके नीचे न गिरने पाए लेकिन चुकि सारा व्यापार सरकार ने ग्रपने हाब में ले लिया हे इस लिए प्र क्योरमैन्ट का दाम भौर सपोर्ट का दाम एक ही होगा ।

श्री शंकर बयाल सिंह (चतरा) सभापति महोदय, हाउस मे कोरम नही है।

SHRI G VISWANATHAN (Wandiwash) Sir, it is a conspiracy on the part of the Treasury Benches This is a most irresponsible attitude (*Interruptions*). There is no question of querum now.

PROF MADHU DANDAVATE: We warn the Treasury Benches that they will find it impossible to conduct the business of the House, if the question of quorum is raised now like this

MR CHAIRMAN: There is a convention, a gentleman's agreement, that after 6 O'clock the question of querum should not be raised Therefore, I appeal to the hon Members not to raise this. Yes, Mr. Madhu Limaye may continue.

श्वी हुकस चन्द कछवाय सदन मे कोरम बनाए रखने के लिए इघर से 15 सदम्य प्रीर काग्रम के 35, 37 सदस्य होने चाहिए इस समय काग्रस के मदस्य कम है। (व्यवधान)

भी फूल चन्द वर्माः हाउम मे पालिया-मैन्टरे। एफयर्मके मिनिस्टर भी नही है और डिपुटी मिनस्टिर भी नही है। इन को गर्म आनी चाहिग्। (व्यवधान)

SHRI JYOTIRMOY BASU (Diamond Harbour) Sir, will it be unparliamentary to call him a clown?

MR CHAIRMAN Mr Madhu Limaye may continue

भी मध लिम। श्री शकर दयाल लिह सदन से माफी माग। उन्होने ग्रडगेकाजी ती कै। (व्यवधान)

श्वी इंकर दयाल सिंह : उधर के माननीय सदस्य हर ममय व्यसनम्था के प्रश्न उठाया करते है । ग्राज अगर मैने एक व्यवस्था का प्रश्न उठाया है , ता क्या मैने गलत बात की है ? (व्यवसान)

MR CHAIRMAN. Order, please Mr Madhu Limaye, please continue

SHRI P G. MAVALANKAR (Ahmedabad) Sir, may I say that for the last several weeks there have been many occasions when there was no querum but some of us purposely did not raise this matter because we wanted that the matters must be dis321 Parity between Prices SRAVANA 10, 1895 (SAKA) Manufactured 322 Articles and Agricultural Products (H.A.H. Disc.)

cussed in the House. If, now, the Member on that side is insisting on quorum, we shall raise it every week and every time when there is no quorum. (Interruptions).

MR. CHAIRMAN: MR. Madhu Limaye will continue his speech. (Interruptions) If the hon. Member is insisting upon quorum, I have no option but to ring the quorum bell. Is he insisting on it?

SHRI SHANKAR DAYAL SINGH: After your ruling, I will not insist on it, because you said that after 6 O' clock there is a convention not to raise this question of quorum.

MR. CHAIRMAN: There is no ruling from the Chair. The convention is that quorum is not asked for after 6 O' clock. If you insist on a quorum, the Chair will have no option but to ring the vell and see. (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I may just submit that the convention is that after 6 O' clock we do not ask for quorum. If the hon. Member has accepted this position why carry on this controversy?

MR CHAIRMAN: This is no ruling. That is the convention.

SHRI P. G. MAVALANKAR: With all respect to you when the quorum is challenged the Chair has no authority to go against it. It is a constitutional frequirement. There must be a quorum now.

MR. CHAIRMAN: That Member is not raising the quorum now. Is any other Member raising the quorum now? I had already pointed out that it is the convention not to raise quorum.

SHRI SHANKAR DAYAL SINGH: I accepted your ruling.

श्री फ्व च द वर्षाः ग्राघ्यक्ष महोदय, यह बात बिलकुल माफ है कि उन्होंने नहीं 1207 LS-11. कहा। उन्होंने कहा कि गणपूर्ति नहीं है। गणपूर्ति का मतलब क्या होता है?

MR. CHAIRMAN: Are you raising the quorum.

SHRI PHOOL CHAND VERMA: I had not raised the quorum. Mr. Shankar Dayal Singh has raised it

MR. CHAIRMAN: He did not challenge the quorum now. Therefore I am asking Mr. Limaye to continue.

SHRI 'MADHURYYA HALDAR (Mathurapur): He has raised the point about quorum. Either he should apologise or the quorum should be insisted upon.

MR. CHAIRMAN: Let me explain the position. It is true he raised the quorum and also he said that there was no quorum. Then I explained to him the convention and he sat down.

SHRI P. G. MAVALANKAR: How can there be a convention against the constitution. It is imperative. I want the quorum now.

श्री हुकम बद कछवाय : माननीय सदस्य केन्द्रीय हाल में गए, वहां से देख कर द्याने के बाद उन्होंने यह सवाल उठाया है कोरम का। मैं उनका यह चेलेज स्वीकार करता हू। कल से वह भी हमारा चैलेज स्वीकार करे। कल से राज हाउस में कोरम की घंटी बजेगी।

SHRI P. M. METHA (Bhavnagar): The quorum is challenged by Mr. Mavalankar. He has very pointedly said that a convention cannot prevail over the constitutional provision. What is your ruling? It is true that there is a convention, but the quorum was challenged by the hon. Member.

SHRI K. C. PANT: I would like to tell Mr. Mavalankar that this was the practice in the olden days also 323 Partity between Prices of AUGUST 1, 1973 Manufactured Articles and Agricultural Proucts (H.A.H. Disc.)

when we used to meet during lunch hour. Then also there was this convention that quorum should not be raised during the lunch hour. But I have known cases where the question of quorum was raised and later on the Chair gave a similar advice as you gave just now that the convention is such and such and the debate has proceeded. Secondly, we are trying to accomodate the opposition in everything and in this matter also, Shri Shankar Dayal Singh is trying to see that the debate is not interrupted. It is in a spirit of goodwill that we are doing it and we hope they will also reciprocate it.

श्री हुक्तम चंद कचवाय : यदि कोरम चलज किया जाता है तो वापिस नहीं होता है , आज तक वापिस नहीं हुआ ।

SHRI P. G. MAVALANAKAR: I am not able to appreciate the explanation given by the hon. minister. There has to be quorum in this House- at any time of the day.

MR. CHAIRMAN: If quorum is challenged, the Chair has no option but to ask that the bell may be rung. In this case, it is true that Mr. Shankar Dayal Singh said, there was no quorum. But afterwards when I pointed out the convention, I think he withdrew it. I want to ask him, again whether he is withdrawing it.

शंकर दयाल सिंह : मैंने कोरम का सवाल उठाया था लेकिन ग्रापने कहा कि छः वज के बाद उसकी जरूरत नहीं होती । तो मैंने ग्रापकी वात को मान लिया । मैंने उस चलज को वापिस ले लिया । उसके बाद बहस को कोई जरूरत नहीं है ग्रीर ग्रालरेडी हाउस में कौरम है । इस लिए लिमये जी को बोलना है तो वोल ग्रीर नहीं बोलना है तो कह की नहीं वोलना है ।

श्री मधु लिमथे : मैं आपकी छुभा से वोलना भहीं चाहता ..

PROJ'. MADHU DANDAVATE: We have been observing in this House a

tendency that whenever Mr. Madhu Limaye raises to speak on any subject, there is an effort to put obstacles. If this is done, they will get it back fully. (*Interruptions*).

SHRI DINESH CHANDRA GOSW-AMI (Gauhati): It is not correct. There is no intention on our part to put obstacles. (*Interruptions*).

MR. CHAIRMAN: You please resume your seat. I have counted and there are more than 53 members present in the House. The House is fully constituted Mr. Limaye may continue. (Interruptions).

श्री मखु लिसयं : सभापति महोदय, माता जी की कृपा से जो लोग आए हैं, वे हम को सिखा रहे हैं, कैसे वोलते हैं(Interruptions).

MR. CHAIRMAN: Order, order. Please sit down; no interruptions please. There is the Minister to answer. He will asnwer all the valid points. No other Member should interrupt him.

श्री मध् लिखये : सभापति महोदय, मैं यह कह रहा था कि एग्रीकल्चर प्राइस कमीशन ने जो सपोट का दास निश्चित किया, वही थोक व्यापार हाथ में लेने के बाद, खरीदने का दाम, प्रोक्योरमेंट का दास वन गया. इससे काश्तकाों के साथ भयंकर अन्याय हम्रा। मैं पांच छः सालों से दख रहा हं ---जहां जापान जैसा दश जो चावल के मामल में स्वावलम्बी नहीं था, उन्होंने मकार्थर के जमाल में वहां ऐस भमि सधार कान लाग किय कि खती के मालिकों की संख्या जो पहले 50 प्रतिशत के ग्रासपास थी, मकायर रिफाम के बाद 95 प्रतिशत हो गई और जो नेन्टस थे, उन की संख्या जो पहले बहत ज्यादा थी, 5 प्रतिशत तक नीच ग्राई। चावल की पढावार बढ़ाने के लिए उन्होने पावर- टिलर बनाए, बडे पमाने पर बनाये और किसानों को बहत सस्ते दामों पर र्फाटलाइजर, पस्टीसाइडस, बीज ग्रादि देने

का इंतजाम किया। नतीजा यह हुआ कि का सामराज्य खत्म होने 🖗 जापान क बाद 26 सालों के अन्दर चादल के मामले में जातान स्वावलम्बी, बन गया। लेकिन यहां मैं देख रहा हं कि 4 साल पहले र्फाटलाइजर के ऊपर लेवी लगाई गई, उस के बाद दो साल पहले उस लेवी को और बढा दिया गया। पैस्टीसाइड्म के दास भी बहुत ज्यादा बढ गये । बीज के बारे में क्या कहं--कल ही एक नेशनल टनेज क्लब नाम की कोई संस्था है, उस के कुछ सदस्य मुझ से मिलने ग्राये थे। ग्रीर उन्होंने मुझ से कहा कि 50 हजार क्विटल साधारण अन्ताज खरीद कर वाहर उडीसा आदि राज्यों में ,ग्रच्छे बीज के रुन में बेचा गया, इस तरह से लुटा गया। यह नेजनल टनेज नलव, जिस को सरकारी अन्दान मिलता है, मामूली अनाज बीज के रूग में किसानों को वेचने का काम करती है।

इस लिए मैं मंत्री महोदय से मांग करता चाहता हं उन्होने गहं के लिए जो प्रोक्योंरमैन्ट का, खरीदने का दाम निर्धारित किया है और याने वाले खरोफ सोजन में वह चावल के लिए, धान के लिए जो दाम-निर्वारित करने जा रहे हैं, उस के बारे में पहले तय करेंकि क्या वे चाहते हैं.कि हमेशा छवि घाटे में रहे, किसानों की आमदनी न बहे. किसानों की फरिलाइजर बनाने वाली पेस्टीसाइडस बनाने वाले..बीज बेचने वाले हमेशा लुटते रहे? कारखाना में बनने वाली दूतरी सारी चीजों के दाम फटिलाइजर की तरह से 100 प्रतिशत से 150 प्रतिशत तक बढ गये हैं तो कोई संतूलन रहेगा या नहीं ? किसान को जो दाम मिलता है और- कारखानों में बनने वाली च जों के जो दाम हैं---उन में कोई संतूलन रहेगा या नहीं ?

सभागति महोदय, आज कारखानों में जो ची में बनती हैं वह वर्ग बहुत ज्यादा संगठित है, इतना संगठित है कि वह अगर पैदावार ज्यादा भी ही जायेगी तो सरकार के साथ मिल कर

Products (H.A.H. Disc.)

कत्रिम अभाव पैदा **क**र देगा, दाम को बढा कर मनाफा कमायेगा। लेकिन किसान असंगढित है , उस को साहवाण के पास आज भी जाना पडता है । इन्होंने बैकों का राष्ट्रीयकरण किया, लेकिन बकों की कर्जा देने की जो नीति है, उस में कोई वुनियादी परिवर्तन नहीं तुम्रा । दिखावटी तौर पर बतलाने हैं किं इतने करोड दे रहे हैं 9 हजार करोड रुपया बैंकिंग सिस्टम के पास है इन के पास ग्रौद्योगिक क्षेत्र में 2 हजार करोड रूपया खर्च करने के लिए है, चाहे निजि क्षेत्र में हो या सार्वजनिक क्षेत्र हो, लेकिन समूचे देश में एनजड़िजड पम्पिग सैटस लगाने का जो जो काम करना चाहिए, उस के लिए इन के पास पैसा नहीं है ।

रुई के दाम की चर्चा कई बार हो चुकी है। यहां खाद्य मंत्री शिण्दे साहब बैठे हुए हैं-क्या वे इस बात को काट सकते हैं कि एका-धिकार--खरीद के वावजुद महाराप्ट्र के कास्तकारों को, रूई पैदा करने वालों को पूरा संरक्षण नहीं मिल पाया ग्रौर जनवरी, 1971 में रूई के जो दाम थे ग्रौर ग्रप्रैल, 1973 में रूई के जों दाम रहे हैं, उन में 28 प्रतिशत से लेकर 50 प्रतिशत की कटोती हई है, लेकिन कपडे का दाम सूत के दाभ के अनुपात में कभी नहीं गिरा। इस लिए इनकी सारी नीतिषों का ग्रसर हो रहा है ग्रीर जो पैदावार करने वाला काः तकार है, उस को लुटने का काम लगातार किया जा रहा है।

मंगफली की हालत को देखिए--डाल ड का दाम लीजिए -- किसानों ने जब मुंगफ ल वेची, तब उनको क्या दाग मिला और इ वक्त तेल का क्या दाम है, ग्राप दोनों की तूलना कीजिए--मेरी बात की पुष्टी हो जायेगी कि किसानों को लटने का काम किस तरह से हो रहा है ।

तम्बाकू की बात लीजिए---तम्बाकू एक ऐसी उपज है जिस को बेच कर विदेशी मुद्रा 327 Partity between Prices of AUGUST 1, 1978 Manufactured Articles 328 and Agricultural Proucts (H.A.H. Disc)

[श्री मधु लिममे]

मिलती है । झान्छा प्रदेश मे 95 प्रतिशत विर्जीनिया टैबैको पैदा होती है, लेकिन घगर 10 रुपये की तम्बाकू निर्यात होगी तो किसान को, जो उसको पैदा करने वाला है, उस को ोढाई रुपये भी नहीं मिलेंगे । झान्छा के काश्त-कारो से पूछिए ---- तम्बाकू के निर्यात का काम कौन करता है----- एक विदेशी कपनी जो धमरीकन-ब्रिटिश टबैको कम्पनी के साथ जुडी हुई है ।

कैस्ट्राइल की बात लीजिए---स्टेट ट्रेडिंग कारपोरेखन ने निर्यात का काम मपने हाथ मे ले लिया । जिस का दाम उस समय 5 हजार रुपये था, उस को मिलर्स मौर शिपर्स को स्टेट ट्रेडिंग कार्पीरेशन ने साढे सात हजार रूपये मे दिया । यदि यह ढाई हजार रुपया माप किसानो को बेते तो मेरा कोई झगडा नही था । म्रकेले रूई के व्यापार मे , मैंने हिसाब लगाया है, किसानो की जेब से 400 करोड रुपया निकल गया

भ्वो सतपाल कपूर (पटियाला) रूई कैंमी कैंसी होती है, ग्राप को मालूम भी है कई क्वालिटी की रूई होती है.

श्री मधु लिमये आप को फिगर्स चाहिए।

भी सतपाल कपूर कई तरह की रूई होती है, श्राप को मालूम नही है।...(आप वशाल)...

MR CHAIRMAN Please do not interrupt (অবধান)....

भी मधुलिमये सत्ता का नझा च उरहा है। मैं इन्ही मदांघ लोगो पर ग्रंकुश लगाने का काम करने के लिए यहा ग्राया हुं.....

(व्यक्षाल)....

MR. CHAIRMAN: Please sit down, Mr. Sat Pal Kapoor. Mr. Madhu Limaye is raising the half-an-hour discussion. Please do not interrupt. भी मधु लिभये : सभापति महोदय जिस तरह से कैस्ट्रायल मौर तम्बाकू का मामला है, उसी तरह सें गन्ने का मामला

है...(ज्यबवान).

सभापति महोदय, मैं यह कह रहा था कि गन्ना उत्पादक जहां सहयोगी समितियों सें संगठित हो गये है तो कुछ उन का बचाव हो रहा है। लेकिन उत्तर प्रदेश भ्रीर बिहार के जो गन्ना उत्पादक हैं. जो ज्यादा सगठित नही हैं . उन लोगो को मिल मालिक बुरी तरह लुट रहे हैं । माननीय चक्हाण ने यह कहा कि पैदावार बढाम्रो दाम नीचे मा जायेगे। मैं माननीय शिन्दे साहब से पूछना चाहता ह कि विगत साल की तुलना से इस साल चीनी का दाम बढा हम्रा है ग्रीर चीनी की पैदावार बढी है या नही ? लेकिन चीनी की पैदावार बढने हए भी चीनी के दाम क्यों नही घटा । चीनी की पैदावार बढते हए भी मे कोई चीती का दाम परिवर्तन नही ग्राया. बल्कि चीनी का दाम लगातार बढता जा रहा है। इस लिए मली महोदय से मै यह कहगा

कारखाने मे बनने वाली चीजो झौर खेती की उपज, दोनो मे सतुलन कायम कीजिए खेती की उपज का दाम निर्धारित करते समय उत्पादन को जो खर्चा है उस का घ्यान रखा जाय। ग्रभी तक कम से कम इन बढे पजिपतियो की तरह किसान अपनी बक्स को मैनिपलेट करना नही जानता है बक्स तक नही लिख[ा] है इस लिए उत्पादन के के खर्चें का भ्राप लोग विचार नही करते । उत्पादन के खर्चे का विचार कीजिए ग्रीर कोई कोप प्लान बनाएये । होता क्या हैं कि एक झाघ चीज का दाम जब बढ जाता है तो किसान उस फसल के पीछे दोडने लगता है, फिर दूसरी फसलों की कमी होती है। तो जो हमारी मावश्यकताए हैं उन मावश्यकतामों का स्याल करते हुए पूरे देश के लिए दीर्वकालीन फसल की योजना बनाई जाये बीमें की बोजना भी

329 Parity between Prices SRAVANA 10, 1895 (SAKA) Manufactured 330 Articles and Agricultural

किंसानो के लिए बनाने का ममय ग्रा गया है। अकाल बाढ इस के चलने किसान बर्बाद होता जाता है। कोप इशोरेस की व्यापक योजना बनायें। मती महोदय से भो जो सवाल मैंने पुछे थे उन के जवाब में उन्होने कबुल किया कि पिछले पाच वर्षों में गेह की पैदावार लगानार बढती गई लेकिन मुगफली, रुई, दाल चढा होता है ग्रौर पैदावार नही बढ रही है। जिस महाराष्ट्र राज्य की तारीफ की जाती है क्या मन्नी महोदय इस बात से इकार कर सकने हैं कि महाराष्ट्र प्रस्थ पित होने के बाद 10, 11 साल के ग्रन्दर महाराष्ट मे खेती की पैदावार 14 प्रतिशत घट गयी ग्रौर ग्रनाज की पैदावार 18 प्रतिशत घट गई। तो ग्राप लोग कृषि के विकास की कोई समचिन योजना बनाइये वर्ना यह देश रमातल में चला जायगा।

पिछले तीन. चार माल से जो गला नीतिया चल रही थी उस का ग्रमर इमलिये लोगो के सामने नही ग्राया कि पश्चिमोत्तर भारत मे. पजाब, हरियाणा, पश्चिमी उत्तर प्रदेश में ग्रीर ग्रास पास के इलाको में किमान गेह की पैदावार बढाता गया इसलिये इन की सारी गनत नीतियो पर चादर बिछाने वा काम हुआ। एक साल अकाल पडा, थोक व्यापार का इन्होने नाटक किया । ग्रौर ग्राज सारी स्थिति ग्राप के सामने है। नो मती महोदय मेरेइन सारे मुद्दो का अपने भाषण में इन बातों का उत्तर देने की क्रा करे ।

डा० लक्ष्मीनारायण पाडेय (मदसौर) मभापति जी. सरकार की गलत कृषि ग्रौर ग्राथिक नीतियो के कारण जिन चीजो को किसान पैदा करता है जो किसान की भावश्यकता की चीजे हैं उन की कीमतो में भारी ग्रन्तर है । मैं मंत्री महोदय से

Products (HAH Disc)

जानना चाहगा कि गये तीन मालो मे किमान की झौसत झामदनी में कितने प्रतिजत वद्धि हई है तथा किसान के उपयोग मे आने वाली चीजो के दाम में कितने प्रतिशत वी वद्धि हई है। जो मेरी जानकारी है उस के ग्रनमार यह ग्रन्तर लगभग 50 से 70 प्रति गत तक का है। मै जानना चाहता ह सरकार ने इम ग्रन्तर को मिटाने नी दृष्टि मे क्या कदम उठाये है ? यद्यपि सरकार ने कहा वि कृषि मुल्य ग्रायोग की सिफा-रिशो के ग्राधार पर हम किसान को गेह, धान का मुल्य देते है । लेकिन क्या यह मुल्य वर्तमान मे बढती हई कीमतो की दृष्टि से उपयुक्त है ग्रीर क्या सरकार गेह, धान तथा गन्ने के मल्य को बढाने का विचार रखती हे? ग्रथवा क्या कृषि मूल्य ग्रायोग ने ग्राज की स्थिति में इन कीमतो पर विचार किया है ?

SHRI KRISHNA CHANDRA HAL-DER (Ausgram) M1 Chairman, S11, the mills use jute as naw material for manufacturing jute products. In West Bengal, jute is sold at Rs. 30 to 32 per maund

Within 15 days, the price of jute has come down from Rs 45 to 30 and there is no party between the raw jute and the manufactured jute products I would like to know from the hon Minister whether Government 14 going to fix the price of jute at Rs 80 per maund to save the jute growers of our country and issue instructions to the Jute Corporation of India to purchase all the jute at the rate of Rs 80 per maund from the villagers and open procurement centres in the villages?

श्री मूल चन्द डागा (पाली) सभापति जी. ऐग्रीकल्चर प्राइस कमीशन के मुकाबले पर दूसरी ऐसी कौन सी ग्राप की सम्थाये है जो यह बताती है कि गेह का मल्य यह मिलना चाहिये ? मेरा ख्याल है कि भारत मे ऐसी

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श्वीम्ल चन्द डागा]

आ। को कई संस्थाये है जो ऐग्रीकल्चर प्राइम कमी झन रेट तय करती है उन मे काफी फर्क होता है । जैसे पजाब के ग्रन्दर गग्रीकल्चर इस्टीटयट ने जो प्राइम बनायी है ग्रौर जगह भी ऐग्रीकत्चर उस्ट्टीटयट है उन्होन जो प्राइस बतायी है, तो उन दोनो द्वारा बतायी गयी प्राइमेज में फर्फ क्यों है - ?

दूसरा मेरा मवाल है देश के ग्रन्दर 5 एकड से कम का किनने काश्तकार है भ्रौर उन को भ्राप के बैको से कितना तान मिल गया है ?

तीसरा मवाल यह है कि ग्राप के यहा पर ग्राज डीजल, सीमेट तथा ग्रीर जो उस के काम ग्राने वाली चाजे हैं. किसान की उपज के दाम की तलना में इन चीजो के जो दाम बढ गये है उन का मब ब ता किमान कर सकता है ? इसके तिये नरवार ग्रगले तइम मे क्या करने जा गरी हे?

श्री जिवनाथ सिंह (झजन्) सभापति जी. मंत्री जी ये प्रश्नो का जनाब ** टग जिस भावना से सवात पुर्छे गये गये थे, उस का टाल कर दूसरे जराव दिये गय है। इन के जवाब से कछ रेने मई (स तान रे जिन का जवाब मैं मन्त्री गीं संचारगा ł

ब्राान वहाफि रिभान्ट पौर साफ़ी के हिसाब में प्राइन तम हाती है। क्या हम इसी बात को वायम रपना चारते र कि लेग्रीकल्चर प्राल्पन की मल्लाई प्रोर डिमान्ड कितनी है उमी के हिमाब में प्राउस फिक्स करते जायेगे ग्रीग ग्रापिन मार्केट को ग्रापिन छोड देगे. जा कि हमारी पालिसी नहीं है । उस से काक्लकार क्या तवाह नही होगा? मैं कहना चाहता ह कि ऐग्रीकल्चर प्राड्यम जो रा-मैटीरियल है उसी को फिनिश्ड गुड्म बनाने के लिये काम में लाया जाता है, दोना की कीमत मे जमीन आलमान का अन्तर होता 🤊 । आराप कई को ही लें, गेह को ले, एक किलो रुई की कितनी कीमत वाग्तरार का मिलती है? और उस से जो फिनिश्ड

(H.A.H. Disc.)

गुड्स बनती है उस की क्या कीमत होती है, और कितना उस का लेबर और प्रौफिट का मार्जिन रखाजाना है। इन दोनों में कोई ग्राप पैरिटी रखना चाहते है या मही ? जब तक इस मैरिटी को म्राप नही रखोगे तव तक ब्लै कमनी की इकोनामी बढती जायगी ग्रौर उस से टिसपैलेम पैता होगा। इसलिये रा-मैटिग्यिल की प्राइस और उस से बनने वाली फिनिश्ड गड्न मे पैरिटी होनी चाहिये

आप ने वहा कि ऐग्रीकल्चर प्राइस कमी जन की सिफारिश के हिसाब से प्राइस फितम करते है। माफ कीजिये, मै वहना चाहगा वि ऐगीकल्चर प्राइस कमीणन मे तीन णव्द है. उस में बैठने वाले मेग्बर पाइस भौर नमीशन, यह दो शब्द तो जानते हैं. लेविन एग्रीकन्चर से उन का कोई लेन देन एग्रिक्लचरिस्ट की क्या नही है 1 डिफिक्लर्टाज हाती हे विननी उसकी काग्ट प्राउम हाती है इसको कतई नही जानते है। में जानना नाइना ह कि ऐसी गिथति में त्या ग्राप गग्नित्वर प्राटम नमीणन नी शेष शाचन (रना चाटत र या नही?

ब्हीट राजो प्रोक्योरमेट सीजन था वन खन्म तागगा ⁺े म्राज स्थिति यह हे कि गानों गलोग गेह वो मवेशियों के चारे के तोर थर इस्तेमाल कर रहे हे ग्रौर चना जो मंद्रेशियों का चारा है एसको बेच रुं हैं। उस प्रकार की रिशनि ग्रागेन पैदा हो और कीट का जब साइग सीजन आए उस में पहले पहले व्हीट की प्राइस घोषित करेगे^{, २} यह एक वहाबटा चैलेज है। गान वाले सा 1 म व्हीट एरिया बढन रिड्युस ग्रीर कही हमारी इकानोमी हा जागगा शौटर न हो जाए, इसके बारे मे भी क्या गवनंमेट कछ सांच रही है

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P SHINDE) I am glad that Shri Madhu Limaye and a

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number of other colleagues hase raised an issue which needs to be debated at the national level. Obviously, in this country, for some time to come, we shall have to depend and coninue to depend on agricultural production for the prosperity of the country and for the development of our economy. Therefore, amongst all the factors which will affect agricultural projuction favourably or unfavourably, one of the most important is the price policy. The price policy is going to determine the shape of development of agricultur in our country. As far as this aspect of the problem is concerned. I entirely agree with the hon. Member that cur approach should be to evolve sound price policies as far as agricultural commodifies lare concerned.

Then, naturally the issue arises whether vis-a-vis the organised industry, agriculture and agricultural trade stand in an unfavourable position. Therefore, this matter really needs some explanation, and I would like to explain Government's point of view and policy in regard to these matters.

A point has been raised by hon. Members, namely whether possibly we can have a parity of prices between industrial goods and agricultural commodities. I can only sav that this is really a very complex. subject. In a number of other countries, the same exercises have been made. I quite see the rationale of it broadly, because ultimately there is the need for parity not only as between industrial products and agricultural commodities, but to my mind there is even need for parity between various agricultural commodities themselves, because as the hon. Member himself has pointed out. when distortions develop in Agricultural commodities, à shift in crop patterns or crop acreages may take place, if the parity is not maintained.

For instance, take this year. We have taken over the trade of wheat. But on course grains, there is no control, and this may lead to certain distortions if further consequential action is not taken or due notice is not taken of the present price distortions which have come in the agricultural economy.

As far as broad partiv of price structure is concerned, I think that we shall in times to come have to establish that parity, but when we come really to the question or determining the parity, then it becomes a very complex problem. The US Government from 1910 onwards had tried to work on these lines, and a number of other countries also have tried to study this. But we have to study the problem in our own context taking into consideration our own situation. I can only say that recently the Ministry of Agriculture has been seized of this matter, and we propose to entrust this matter to the National Commission on Agriculture, n'amely what should be the broad principles which should be observed in evolving the price structure of vari agricultural commodities. our 1 propose to entrust this to the National Commission on Agriculture in a week's time or so, so that the commission may go into this make appropriate recommendations to the Government of India, because the commission when they go into these problems of individual prices of individual commodities will be in position to follow certain broad guidelines and perhaps parity will be one of the factors which can be taken into consideration.

The hon. member referred to Japan. I have also had occasion to study some of the problems connected with the price policies of the Japanese Government. I quite see that once Japan was a deficit country in foodgrains. But by relentlessly pursuing an centive price policy, they have succeeded in making their country surplus. Here again there is a big if or but, because the Japanese economy is predominently an industrial economy. For instance, they purchase rice at a very high price and sell it at a

[Shri Annasaheb P. Shinde]

very cheap price; they subsidise it very heavily because their economy is in a position to subsidise and incur very heavy expenditure on subsidy. Whether we can do it under our own conditions is again a matter that can be a subject of dialogue. But there can be no disagreement with the basic principle which is involved there, that we must have an incentive price policy. That is as far as the broad approach is concerned. (Interruption).

MR. CHAIRMAN: No. no. He need not answer Shri Nayak.

SHRI ANNASAHEB P. SHINDE: As far as the Government of India's approach is concerned, as you yourself are aware, for years we have no policy. Even the prices which were fixed before 1966 or 1964 were more or less on an arbitrary basis. Later on we began to take the advice of competent bodies The Government of India decided to appoint the Agricultural Prices Commission, This Commission got into the problems of the prices of individual commodities and make their recommendations which are submitted to the Chief Ministers Then the Government of India comes to certain conclusions.

But our experience is that even this is not enough. Therefore, Government have taken the next very important step. We have now set up a very elaborate machinery all over the country for working out womprehensive data of the cost of production of the principal commodities. This was never before done in the country. It is a vast machinery which has been set up, just as we have a machinery for working out the cost index for the working class. Even though it has some shortcomings and weaknesses, it helps us to work out certain broad policics. So similarly we are having this comprehensive machinery for collection of cost of production data for the principal agricultural commodities.

We have received the first data for the first time,. This is being proces-

(H.A.H. Disc.)

sed because the data are very voluminous. In future, the Agricultural Pricess Commission will have certain basic data to work out the cost of production figures. So long the exercise of the Agricultural Prices Commission was based on commonsence, advice of State Governments and certain statisties furnished by universities, but henceforward, it will be much more scientific data and these data would be used for determining the prices of agricultural commodities.

If we have the broad principles which we are now going to have from the National Agricultural Commission, I think we will have quite a sound policy for determining the prices. First of all, we have the Commission. What should be the composition of the Commission can be a matter for argument and Government have an open mind on that. Secondly, there is the cost of production of cultivation.

SHRI MADHU LIMAYE: How many agricult trists have been appointed to the Agricultural Prices Commission?

SHRI ANNASAHEB P. SHINDE: Thirdly, we will have new broad principles which will provide the basis for determining the prices of agricultural commodities.

Shri Limaye has asked about the representation of agriculturists on the Commission. In fact, this point has been raised a number of times on the floor of the House. At one stage when the late Shastriji was there members had insisted that Government take an immediate decision on this. When we examined it, we found that this preposition was beset with a lot of difficulties. I am not opposed to it. But if there is representation of farmers, then consumers will say that they must have some representation; other sectional interests may perhaps claim representation. So it is not a simple preposition. Already there is a panel of agriculturists; it is an advisory panel which advises the Agricultural Prices Commission. There

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are farmers and some MPs who are farmers on this panel. The Commission naturally take into consideration the recommendations and advice of this panel before coming to conclusions.

But I am prepared to concede that this shortcoming is there in the system. There is need to improve it, and perhaps a debate like this may help us to improve the system as such. We are becoming a mature nation and I am quite sure, as and when we are gaining more and more experience we shall be in a position to evolve a very sound and appropriate price policy.

I would concede that as far as the Government of India's approach is concerned, as I have already replied, while replying to the unstarred question, an element of speculation does come in in agricultural commoditions, particularly the seasonal fluctuations. In this process, who are exploited? It is particularly the small farmers who are exploited in this process because they have no holding capacity. We can study this phenomenon This ycar is an unusual year, but take the history of the last forty or fifty years or even a century. You will find that in the immediate post-harvest period, that is, after the harvest, there is a sudden fall, and again, in the lean period there is a sharp increase in prices. That means both the producers and the consumers are exploited by the same category of persons like the speculators who operate in the Therefore, the agricultural plane. Government of India have decided to proceed in the direction of the takeover of the wholesale trade in some can commodities. One important criticise whether it is right or wrong. but I think this is one of the efforts to eliminate the element of specula-Therefore, I think the Govtion. ernment of India is taking very desirable steps in this direction,

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I can only assure the hon. Member that our effort would be, in times to come, to attend to this problem of parity so that there is nodistortion in the economy. As far as the agricultural economy is concerned, the country's economy is proceeding on а sound basis. As far as the individual crop problems are concerned,-jute. tobacco, or cotton- I think all these crops will require attention from the same angle. Therefore, I would not like to go into the problem of individual crops.

SHRI MADHU LIMAYE: Crop insurance.

SHRI KRISHNA CHANDRA HAL-DER: Our country earns the largest amount of foreign exchange from jute production and the price of jute has come down at the cost of the jute producer.

SHRI ANNASAHEB P. SHINDE: I can only submit, reply to the query you have raised, that in this country, in the field of marketing agricultural produce, there was practically anarchy. There were many problems; there was no institutional framework to protect the interests of the farmers Now. we have Cotton Corpora-Jute Corporation tion. the and the Food Corporation. We have a number of other corporations. The purpose of the Government of India is to see that by having these very powerful national organisations we are in a position to protect the interests of the producers. In the case of jute, we propose to protect the interests of the jute producers also by providing them marketing facilities and a minimum price support. Whether it will be 73, 74 or 80 is a different matter. But the Government of India's approach is to protect the interests of the small producers, so that the country's economy gets more and more strengthened.

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[Shri Annasaheb P Shinde]

These are the observations which I wanted to make I am thankful to the hon Member for having raised this debate

डा॰ लडमी नारायण पांडेय गेहू धान झादि के दामो में कोई वृद्धि नही हुई है लेकिन इत्ति उपयोगी सब चीजो के दाम 50 से 70 प्रतिशा सक बंड गये है। गेहू, धान व गझे के दाम बढाने के बारे में सरकार का क्या विचार है ⁹

SHRI ANNASAHEB P. SHINDE. I can only say that out approach -to what extent I am in a position to satisfy you is a different matter would be to see that incentive prices are given to the producers.

18.56 hrs.

STATEMENT RE DEMONSTRATION OUTSIDE THE OLD SECRETARIAT BUILDING DELHI

THE MNISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K C PANT) Sir, On 27th July, 1973, about 600 persons hađ assembled to demonstrate outside the Old Secretariat Building The Metropolitan Council was in testion. At about 409 PM., when their leaders were inside the building some persons tried to forcibly enter the area, the entry into which is regulated by passes Considerable pressure was also built up against the gate Some of the demonstrators were also reported to have indulged in stone throwing The police resorted to teargas to prevent forcible entry of the demonstrators into the area A magisterial mquiry has been ordered into the incident

1858 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday August 2, 1973/Sravana 11, 1895 (Saka)

GIPN)-L-1307-63